

[Sh. Janak Raj Gupta]

1947 and settled in District Jammu, Kathua, Udhampur, Poonch and Rajouri. But so far their claims have not been settled.

I would like to urge upon the Government to provide funds to the State Government to give them agreed amount of Rs. 12,500/- as cash and Rs. 12,500 as loan, as a settlement of their claims (*Interruptions*)*

MR. DEPUTY SPEAKER: You have not given in writing. What is not given in writing will not form part of the record.

(iv) **Need to issue directions to Government of Uttar Pradesh to liberalise the issue of fire arms licences to the people**

[*Translation*]

SHRI SATYA PAL SINGH YADAV (Shahjahanpur): Issue of fire arms licences has been stopped in Uttar Pradesh for last several years. The strength of police in the State is not adequate enough to provide security cover to all citizens. Due to lack of security there have been many incidents of killing of social workers and peace loving people. Incidents of dacoity and murders are increasing day by day due to licences for weapons not being issued to the citizens.

The Government of Uttar Pradesh has made a request to the Central Government to allow it to issue arms licences in the State. Under Rule 377 I would like to make a demand to the Central Government to permit the Government of Uttar Pradesh to issue fire-arm licences which are now not allowed to be issued.

(v) **Need to take effective steps to check leakage of gas from Rourkela Steel Plant**

[*English*]

SHRI D. AMAT (Sundergarh): It is re-

ported that for the last three months, there is continuous leakage of gas, in Rourkela Steel Plant, causing panic among the R.S.P. workers and officers. The management and the factory inspectors did not pay heed to the complaints, due to the reason best known to them, nor took any preventive steps to check and to stop leakage of the gas. It is adding to the environmental pollution of the area also. It is revealed from the medical source that many of the employees of R.S.P. have fallen victim to this gas leakage. There are four gigantic Blast furnaces which discharge raw gas and again the very raw gas is used as fuel after refining the same. The gas pipes used since last 30 years have at some place developed cracks, through which gas is leaking out. This should be immediately replaced by new pipes. The raw gas emitting out of the blast furnace, said to be containing Carbon-monoxide which is very deadly poison and causes instant death within seconds of inhalation. Some years back three of the workers succumbed to death. While cleaning the dust-catcher in the blast furnace No. 1, Not only that. It is also reported that the gas tank of the Fertilizer plant of Rourkela also developed some crack and consequent thereon, there is leakage of gas. It has endangered the life of the people of Rourkela Steel City as well as the residents living in the peripheral area of R.S.P.

So, immediate steps be taken to rectify the defect so that Rourkela may not be second Bhopal.

With thanks.

(vi) **Need to open more purchase centres of the Food Corporation of India, particularly in Orissa, for purchase of paddy at support price**

SHRI SIVAJIPATNAIK (Bhubaneswar): A serious situation has arisen in Orissa and some other States of our country because of the distress sale of paddy. In Orissa, Paddy is selling at Rs. 120/- per quintal although support price for coarse variety is fixed at Rs.

*Not recorded.

205/- Food Corporation of India is not coming to the rescue of State Government. Instead of opening new purchasing centres, it is even refusing to accept the paddy on some grounds.

There was never such a distress sale of paddy in Orissa, that too in this lean season.

Alongwith the rise in prices of other essential commodities and non-availability of loans for agricultural operation, this distress sale has made the rural area completely bankrupt. I urge upon the Union Government to immediately open a number of purchasing centres of FCI throughout the State of Orissa as well as in other parts of the country.

(vii) Need to bring legislation to save playgrounds from encroachment

[*Translation*]

SHRIMATI SUMITRA MAHAJAN (Indore): Mr. Deputy Speaker, Sir, a healthy body and a healthy mind is the first and foremost requirement for development of man. Fresh air, open environment, exercise and games are necessary from the very childhood for a healthy body. In order to ensure that the future citizens of the country become players and develop an aptitude to become players it is the first and foremost duty of the Government to boost their interest in games and provide them all the required facilities in this regard.

Due to growth of population, people are migrating to cities. With the inflation of population there has been mushroom growth of houses in the cities. As a result of this the cities have turned into concrete jungle.

Open land number of playgrounds for children and student's are fast depleting in the cities and other places. Under the above circumstances a need is being felt to enact a law of ensure that in every city playgrounds for children are maintained and nobody encroaches upon them. If this is done, it will be very helpful for our future children.

I would, therefore, like to urge the Government to enact a law with a view to preserving the playgrounds.

[*English*]

MR. DEPUTY-SPEAKER: The House stands adjourned for Lunch to meet again at 2 p.m.

13.00 hrs.

The Lok Sabha then adjourned for Lunch till fourteen of the Clock

The Lok Sabha re-assembled after Lunch at eight minutes past Fourteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

STATUTORY RESOLUTION RE. APPROVAL OF PROCLAMATION ISSUED BY PRESIDENT ON 18TH JULY 1990 IN RELATION TO STATE OF JAMMU & KASHMIR, STATUTORY RESOLUTION RE. DISAPPROVAL OF ARMED FORCES (JAMMU AND KASHMIR) SPECIAL POWERS ORDINANCE 1990

AND

ARMED FORCES (JAMMU AND KASHMIR) SPECIAL POWERS BILL

[*English*]

MR. DEPUTY SPEAKER: Shri Jaswant Singh to continue his speech.

SHRI JASWANT SINGH (Jodhpur): Mr. Deputy speaker Sir, before I continue with my intervention, I have to made a request through you to the House. Can we not en-